

**HIGH COURT OF DELHI : NEW DELHI
PROJECT & PLANNING II BRANCH**

Date : 10/4/26

No. : 120

SUBJECT : Notice Inviting Quotation for IP PABX System

Sealed Quotation are invited for Supply Installation Testing & Commissioning of reputed brands of IP PABX System as per Bidder Pre-Qualification, Tender specifications and price Schedule. The bidders are requested to go through the specification of PABX, Bidder Pre-qualification and price schedule and quote their best prices. The bidder should submit their bid in two bid i.e.

1. Technical Bid.
2. Financial Bid.

The Technical bid should consist of all documents as mentioned at Annexure -IV

Preference will be given to 'Make in India' brand. However, any such bidder shall be required to declare about foreign parts or items, if any.

The financial bid should be submitted as per Annexure V in separate sealed envelope. The financial bid of only those bidders will be opened who qualify in the technical bid.

The bidders should address & submit their quotation in sealed cover to "The Deputy Registrar (P&P-II), Room No. B109, 1st Basement, Administrative Block, Delhi High Court, Sher shah Road, New Delhi 110003 on or before 30.04.2026. up to 3PM. The main envelop consisting of Technical Bid and Financial bid should clearly be superscribed **"QUOTATION FOR DIGITAL IP PABX SYSTEM.**

No quotation will be accepted after due date and time.

Delhi High Court reserves the right to accept or reject any or all quotations without assigning any reason to the bidder



**(S.P. GUPTA)
DEPUTY REGISTRAR (P&P-II)
(9958511666)**

Copy to:-

1. Administrative Officer (Judicial) (Computer) with the request to upload the Quotation Notice on website of this Court.
2. Administrative Officer (Judicial) (Establishment) with the request to display the Quotation Notice on the Notice Board of this Court.

Pre-Qualification of Bidder

1. The bidder should be manufacturer or an Authorized Partner for sales and service of the IP PABX they are offering. The authorization letter from the OEM should be addressed to the undersigned clearly indicating that the bidder is an authorized partner for sales and service. They should also confirm that if, partner fails to provide satisfactory after sales service, they will take the responsibility and provide alternate solution to provide services during the warranty / AMC period.
2. Bidder should quote only those products which are not obsolete in the market and has at least 7 years availability in market. OEM shall confirm the same in their declaration.
3. The bidder should have at least 5 years of experience of supply installation testing and commissioning of IP PABX in Central Govt, State Govt or PSU. Bidder should attach 2 order copies for each year for the last 3 years i.e 23-24, 24-25 and 25-26.
4. Bidder should have annual average turnover of Rs. 10 crore during the last 3 years. Documentary evidence i.e. certificate from Chartered Accountant indicating the turnover detail for the relevant period should be attached.
5. Bidder should not have been blacklisted / debarred by any ministry, department. The bidder shall submit undertaking as per Annex – VI.
6. If bidder is MSME as per latest definitions under MSME rules, the bidder shall be exempted from submitting EMD and the Bidder Turnover Criteria subject to meeting the statutory/technical compliance.
7. The bidder should have office and service centre in Delhi preferably near New Delhi, Lutyens Zone.
8. The bidder should deploy verified, trained, disciplined and respectful engineer / technician. They must be covered under ESI & EPFO.
9. The bidder must attach escalation matrix with contact nos. to contact during office hours and contact nos. after office hours or holidays.
10. Bidder firm should be ISO 9001-2015 certified
11. Should have sufficient manpower minimum 10 technician / engineer at the time of bidding to ensure prompt and efficient services to the Hon'ble Judges.
12. Bidder should attach Catalogue of the models being offered against this enquiry
13. Bidder should attach technical compliance on the OEM letter head.
14. Bidder should attach their Valid GST & PAN certificate.
15. Vendor Should attach EMD of Rs. 25000/- in favour of the Registrar General, Delhi High Court.
16. The selected vendor has to submit performance security of Rs. 50000/- in the form of FDR / DD issued in favour of the Registrar General, Delhi High Court.

OEM ELEGIBILITY CRITERIA

Sr No.	OEM Eligibility Criterias	Compliance (Yes/No)
1	OEM should have existing capability and infrastructure to provide technical support as well as their own factory in India.	
2	As per Department for Promotion of Industry & Internal Trade (DPIIT) Order No. P-45021/2/2017-PP (BE-II)-Part(4)Vol.II dated 19.07.2024, in partial modification [Paras 2, 3, 5, 10 & 13] of Order No. P-45021/2/2017-B.E.II dated 15.06.2017 as amended by Order No. P-45021/2/2017-B.E.-II dated 28.05.2018, Order No. P-45021/2/2017- B.E.-II dated 29.05.2019, Order No. P-45021/2/2017-B.E.-II dated 04.06.2020 and Order No. P-45021/2/2017-B.E.-II dated 16.09.2020, OEM has to submit following documents: 1) The Intellectual Property Right (IPR) resides in India for Hardware Design, (b) The Copyright is in India for the software Design & Development.	
3	The products must be researched, designed, and manufactured in India. The OEM must have its own in-house, government-registered R&D facility in India, and should not outsource any development or research activities, submit the undertaking on OEM Letterhead. Also, R&D registration certificate issued by a government body must be attached as proof.	
4	PABX OEMs must be registered on the Trusted Telecom Portal to qualify as "Trusted Sources."	
5	OEM should be PLI-certified Indian brand that focuses on quality and innovation.	
6	The products should qualify under CLASS- I LOCAL SUPPLIER as per Preferential Market Access (PMA) and Public Procurement Policy (PPP) Make in India (MII) scheme of the Govt. of India dated. 04.06.2020 & 16.09.2020 with 50% or latest applicable local content as per the Govt. norms.	
7	OEM should have ISO14001, ISO 20000, ISO 27001, ISO 45001, ISO 9001 and ROHS certificates.	
8	Telecom OEM should have valid EPR from Central Pollution Control Board for Electronic Waste.	
9	With reference to Order (Public Procurement No. 1) issued vide No. F.No.6/18/2019-PPD dated 23rd July, 2020, OEM and Bidder should not be from such a country that shares Land Border with us. OEM and Bidder should submit the declaration against this clause.	
10	As per Mandatory Testing and Certification of Telecommunication Equipment (MTCTE) guidelines, PABX System and all Phones should be TEC ER Certified. OEM to submit the certificates.	

Annexure III

Sr No.	Specification of Unified IP PABX Communication System	Compliance
	DSIR recognized Research & Development Centre	
	Made in India Product	
	The IP-PBX/PABX/Communication System shall employ IP at its core with IP switching technology and 100% non-blocking.	
	The system should be IPV6 ready.	
	The product should be a Make in India product from an indigenous design manufacturer.	
	The system should have a TEC Certificate.	
	The system should have an universal slot architecture and modular design to enable seamless scalability, by adding the desired necessary modules and cards as and when required. Any interface peripheral card can be inserted in any slot of the platform, whereby it is possible to increase or decrease the trunk lines or subscriber lines of the system as per the requirement	
	System should have two Gigabit Ethernet ports for LAN and WAN to separate out local and VoIP traffic on the external network.	
	It should have built-in multi-party conferencing without any software licensing. It should be possible to carry out 16 conferences of 3-participants at a time. The minimum number of participants in a single conference should be at least 15.	
	The system shall have built-in web based software programming tool for system administration.	
	The system shall have a built-in remote maintenance facility. The system can be programmed remotely over the internet without any modem required on the system side.	
	Each port of the system shall be programmable. It shall have programmable features port-wise/extension-wise.	
	Features given to an extension shall be accessed from any other extension by dialling the secret codes.	
	The system shall have features as CLI based routing, call duration control, least cost routing i.e. time, number or combination of both.	
	Standard Call Features	
	Standard UC client Features:	
	Certification : TEC ER, CE FCC, ROHS, EMI-EMC,	

	Specification of Digital Key Phone	Compliance (Yes/No)
	Phone Features	
	• Call Hold	
	• Mute	
	• Do Not Disturb	
	• Speed Dial	
	• Hotline	
	• Redial	
	• Call Back	
	• Directory	
	Call Management	
	• Message Wait Lamp	
	• Ringer Lamp	
	• Paging	
	Display	
	• 240*64 Pixels Graphical LCD with	
	• Backlit	
	• LED for Incoming/Ongoing Call,	
	• Mute, Hold	
	• Intuitive User Interface with Icons	
	• Multiple Languages	
	• Caller ID with Name, Number	
	• Built-in 16 DSS Keys	
	• High Quality Full Duplex Speaker Phone	

Check List – Documents to be attached with the IP PABX Technical Bid.

Sr No	DESCRIPTION	Complied (Y/N)	Page Sr No
1	OEM Authorization Letter as per Annexure 1 Clause 1.		
2	Declaration regarding technical compliance on OEM letter head that the product is latest and have availability of 7 years in market.		
3	Copies of the TEC certificate of the Model Offered		
4	PABX, Key Phones and IP Phones should be Make in India (MII) and declare about foreign parts or items, if any.		
5	Bidders experience copies of last 3 years		
6	Copies of Turnover certificate duly signed by Chartered Accountant		
7	Bidder's declaration of not being blacklisted		
8	EMD / MSME certificate		
9	Proof of office / service centre in Delhi		
10	Copies of ESI & PF registration of the bidder		
11	Escalation matrix		
12	Copy of valid ISO certificate		
13	Catalogue of Product being offered		
14	Copy of Pan & GST		
15	Technical Compliance of features as mentioned at Annexure - III on OEM letter head.		
16	Proof regarding office in Delhi NCR		
17	Bidder should have 10 Trained Technical Manpower (Should attached copy of Proof)		

PRICE SCHEDULE FOR SITC OF IP PABX System.

SN.	Description	QTY.	UoM	Price	Amount
1	SITC of IP PABX system in the capacity of 04 Trunk Lines 08 Digital Extensions 08 SLT Extensions Software, Hardware and Licenses to connect 20 IP Phone	1	Nos		
2	SITC of Digital Phone as per Tender specification	1	Nos		
3	SITC of IP Phone 8 SIP Acct, 5" TFT, Tilttable (40°) colour display size, POE, 2 RJ45 Gigabit Ethernet ports, 8 programmable function keys, WIFI Optional thru A210, Sensor based Hook Switch	1	Nos		
4	SITC of Standard PoE SIP Phone, 2 Ethernet Port, 240x64 Pixels Graphical LCD Backlit, 4 Context sensitive keys and 16 DSS Keys. Display, Phone	1	Nos		
5	SITC of MDF 50 Pair with Krone modules	1	No		
6	SITC of Push Button Phone with two-way speaker 16 Digit two-line LCD display, 99 incoming call memory, 10 Outgoing call memory, 8 One touch and 10 two touch memories.	1	Nos		
7	PoE Switch 16 Port 16 10/100/1000 Mbps Ethernet ports, 2 SFP Uplink, 16 POE Ports, IEEE 802.3af and IEEE 802.3at PoE protocols, SITC 16 x 100/1000 Mbps Fast Ethernet PoE+ Switch	1	Nos		
8	SITC 9U Rack with Fan-1 Tray-1, 5/15 power socket.	1	Nos		
9	SITC of Gang Box with I/O RJ -45	1	Nos		
10	SITC of Cat6 Cable	1	Meter		
11	SITC 25mm PVC Conduit/Channel with accessories	1	Meter		
12	2.4 Ghz. Digital Cordless Phone with Dual Hand set, CLI, Power failure talk system, rechargeable batteries,	1	Nos.		
13	Installation & Commissioning complete with required accessories and 1 year warranty services.	1	Job		
14	TOTAL Excluding GST :				

Note to the bidder:

- 1. The above quoted price should remain in force for at least 2 years as the High Court shall place supply orders as per requirements from time to time.**
- 2. GST will be extra as applicable at the time of billing.**
- 3. Warranty of each system will be 1 year from the date of Installation of the equipment.**
- 4. The bidder has to quote the prices keeping in mind that High Court may use any configuration i.e. Digital + Analog + IP or All IP, as per requirement of Hon'ble Judges.**

UNDERTAKING

I/We undertake that the firm (name of the firm) or its Partner/Director/Proprietor has not been blacklisted/banned and its Business dealings with the Central/State Governments/Public Sector Undertaking/Autonomous Bodies have not been banned/terminated on account of poor performance/conduct.

I/We undertake that all the terms and conditions of the instant Tender Notice are acceptable to me/us.

Signature of the authorized Signatory
Of the firm company/organization
Official Stamp/Seal

Dated:-

Place:-